



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs,
Civil Secretariat,
(Subordinate Legislation Section)
Jammu/Srinagar

Notification,
Jammu, the 11th January, 2019.

SRO **48**. - In exercise of the powers conferred by clause (e) of rule 2 of the Jammu and Kashmir Civil Services Decentralization and Recruitment Rules, 2010, notification SRO 123 of 2017 dated 20.03.2017 and notification SRO 288 of 2017 dated 12.07.2017 are rescinded with immediate effect.

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

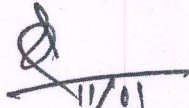
Secretary to Government,

NO.LD (SL) 2015/14-Adv. Gen

Dated: - 11.01.2019.

Copy to the:-

1. Learned Advocate General, J&K Jammu.
2. Commissioner/Secretary to Government, General Administration Department for information.
3. Secretary, Service Selection Board, Jammu for information.
4. Principal Private Secretary to Chief Secretary for information.
5. General Manager, Government Press, Jammu for publication in Government Gazettee.
6. Private Secretary to Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
7. SRO Section (w.7.s.c).


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer